

**Central Administrative Tribunal
Principal Bench**

OA No.2650/2017

New Delhi, this the 14th day of September, 2018

Hon'ble Ms. Aradhana Johri, Member (A)

Smt. Kanta Devi
Designation Sweeper/Safai Karamchari(Retd.)
Deptt. East Delhi Municipal Corp.
Group 'D', Age 62 years
W/o Late Sh. Gulab Singh
R/o 16/313, Kalyanpuri
Delhi. ...Applicant

(By Advocate: Shri S.C. Sagar)

Versus

1. East Delhi Municipal Corp.
Through Dy. Commissioner
Patparganj Industrial Area
Udhyog Bhawan, Delhi.
2. East Delhi Municipal Corp.
Through Asstt. Commissioner
Shahdara (South) Zone
Near Karkardooma Court
Shahdara, Delhi-110032.
3. Govt. of NCT of Delhi
Through Chief Secretary
Players Building
I.P. Estate, New Delhi. ..Respondents

(By Advocates: Shri Kumar Rajesh Singh with Ms. Punam Singh)

ORDER (ORAL)

Heard learned counsel for both the sides.

2. The dues and the quantum of dues are not disputed by the respondents. Respondents have

claimed that the MCD is short of funds because of want of release of funds by Delhi Govt. The MCD is not able to honour many of its liabilities, due to which several PILs have been filed for payment of various dues of employees and private parties.

2. Keeping in view the circumstances of the applicant, who is a widowed retired Safaikarmachari, whose means of supporting herself are very limited, 25% of the amount may be paid within four weeks from today and the balance at the earliest but in no case, beyond three months.

3. With the above directions, this OA is disposed of. There shall be no order as to costs.

(Aradhana Johri)
Member(A)

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